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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO.157/2004
in
O.A. No.2165/2003

New Delhi, this the 28th day of June, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.K.NAIK, MEMBER (A)

Head Const. Om Dutt No.11106/DAP
(PIS No.28760111)
s/o Late Shri Gopi Ram Sharma
10th Bn. DAP, Pitampura Lines
Delhi - 110 034. ... Applicant

Versus

1. Govt. of N.C.T. of Delhi
Through its Chief Secretary
Delhi Secretariat, I.P.Estate
New Delhi - 110 002.
2. Commissioner of Police
Delhi Police Headquarters
M.S.O. Building, I.P.Estate
New Delhi - 110 002.
3. Joint Commissioner of Police (Hdqrs.,)
M.S.O. Building, I.P.Estate
New Delhi - 110 002.
4. Joint Commissioner of Police
(Northern Range)
M.S.O. Building, I.P.Estate
New Delhi - 110 002.
5. Deputy Commissioner of Police
North-West District
Ashok Vihar, Delhi.
6. Asstt. Commissioner of Police
Sub-Division - Sultanpuri, Delhi. ... Respondents

O R D E R (By Circulation)

Justice V.S. Aggarwal:-

Head Constable Om Dutt had filed O.A. 2165/2003. It was dismissed on 16.3.2004. The application had been dismissed primarily on the ground that the conduct of the applicant had been censured from 1.4.2000 to 31.3.2001 and the said order had not been challenged.

Ms Ag

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2. By virtue of the present review application, the applicant is seeking liberty to challenge the censure orders that had been awarded. It is prayed that we should recall our order giving liberty to the applicant to challenge the orders imposing the penalty of censures.

3. These orders of censure were not a subject matter of controversy. The applicant could only challenge the same in accordance with law. Therefore, once it was not a subject matter of controversy before us, the question of review does not arise.

4. Resultantly, the Review Application must fail and is dismissed in circulation.

Naik
(S.K. Naik)
Member (A)

Ag
(V.S. Aggarwal)
Chairman

/NSN/